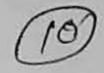
CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD



Original Application No. 1823 of 1994

Allahabad this the 20th day of May, 2002

Hon'ble Mr.C.S. Chadha, Member (A) Hon'ble Mrs. Meera Chhibber, Member (J)

OmpPal Singh a/a 51 years, S/o Raj Pal Singh, S.P.M. 24 Battallion, P.A.C., Moradabad.

Applicant

By Advocate Shri A. Shukla

Versus

- Union of India through its Director General Department of Posts, Dak Bhavan, New Delhi.
- The Director, Postal Services, Bareilly.
- Senior Superintendent, Post Offices, Moradabad
 Division, Moradabad.

Respondents

By Advocate Km. Sadhna Srivastava

ORDER (Oral)

By Hon'ble Mr.C.S. Chadha, Member (A)

Brief facts of the case are that the applicant was working as a Sub Post Master of 24

Battalion P.A.C. Moradabad when he was issued a show-cause notice being charged for not depositing the money of the local calls made from the Public Call Office under his control. After receipt of his explanation, he was punished by the disciplinary authority by censuring him. In matters of punishment

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the main thing is to be seen whether the process of discipling proceedings

when the punishment, has been adopted correctly or not, and whether there has been any illegality in the disciplinary proceedings. The applicant has made no such averments but has merely stated the fact that he was on leave for part of the period for which he was charged. Learned counsel or the respondents has brought to our notice that the details of the Galls made have been furnished to the applicant and there has per no deniel of opportunity of hearing. We find that for a charge which amounts to criminal mis-appropriation, he has been punished very lightly by the grant of Censure alone. In view of the fact that no irregularity has been pointed out by the applicant in holding of the disciplinary proceedings, we see no reason in interfering with the findings of the disciplinary authority. The appellate order is also quite detailed and we see no reason to quash the same.

In the circumstances mentioned above, we find no merit in the @.A., which is dismissed accordingly. No order as to costs.

Member (J)

Member (A)

/M.M./